

**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH – 1
KOLKATA**

CP (IB) 133/KB/2020

In the matter of:

An application under Section 9 of the Insolvency and Bankruptcy Code, 2016.

And

In the matter of:

TPI Industries Pvt. Ltd.

... Operational Creditor

Versus

Impex Ferro Tech Ltd.

... Corporate Debtor

**Coram : Shri Rajasekhar V.K., Member (Judicial)
Shri Balraj Joshi, Member(Technical)**

Appearances:

Mr. Akash Sharma, Advocate] For the Operational Creditor

Mr. Ankan Rai, Advocate] For the Corporate Debtor

Date of hearing: 01/04/2022

Date of pronouncement: 18/04/2022

O R D E R

Per: Rajasekhar V.K., Member (Judicial)

- 1. CP (IB) 133/KB/2020:** This matter was heard and reserved for orders on 01/04/2022.

2. Thereafter the Ld. Counsel for the Corporate Debtor appeared in Court and stated that the Corporate Debtor was settling the matter with the Operational Creditor and handed over two Demand Drafts bearing Nos. 944125 dated 01/04/2022 for Rs. 2,32,800/- & 944126 dated 04/04/2022 for Rs.48,926/- for the entire sum claimed in the Company petition. Upon receipt thereof the Ld. Counsel for the Operational Creditor sought to withdraw the present proceedings.
3. Recording his submissions **CP 133/KB/2020 is dismissed as withdrawn.**
4. File be consigned to the records.

**BALRAJ
JOSHI**
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BALRAJ JOSHI
Date: 2022.04.18
16:58:40 +05'30'
Balraj Joshi
Member(Technical)

**Rajasekhar
V K**
Digitally signed by Rajasekhar V K
Date: 2022.04.18 18:03:07 +05'30'
Rajasekhar V.K.
Member (Judicial)

Order dated 18th April,2022.

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